III. Report (1975.76) and Accounts of the Hindustan Zinc Limited, Udaipur and Related Papers

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

(i) (a) Ninth Annual Report and Accounts of the Hindustan Copper Limited, Calcutta, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. *See* No. LT-83/77 for (a) and (b)].

(ii) (a) Tenth Annual Report and Accounts of the Bharat Aluminium Company Limited, New Delhi, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. *See* No. LT-80/77 for (a) and (b)].

(iii) (a) Tenth Annual Report and Accounts of the Hindustan Zinc Limited, Udaipur, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) .Review by Government on the working of the Company.

[Placed in Library. *See* No. LT-82/77 for (a) and (b)].

Ministry of Steel and Mines (Department of Mines) Notification

SHRI BIJU PATNAIK: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Steel and Mines (Department of Mines) Notification S.O. No. 101, dated the 8th January, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-27/77]

I. The Tamil Nadu Legislature (Free Transit by Railways) Rules 1975

II. The Tamil Nadu Legislators' Pension Rules, 1977

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to lay on the Table, under sub-section (3) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu a copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu: —

(i) Notification G.O. Ms. No. 3744, Public (Elections-X) dated the 29th November, 1975, publishing the Tamil Nadu Legislature (Free Transit by Railways) Rules, 1975.

(ii) Notification G.O.Ms No 250, Public (Elections-VII) dated 2nd February, 1977, publishing the Tamil Nadu Legislators' Pension Rules, 1977. [Placed in Library. *See* No. LT-28/77 for (i) and (ii)].

I. Report. (1975-76) and Accounts of the Richardson and Cruddas (1972) Limited, Bombay and related papers

II. Ministry of Industry (Department of Industrial Development) Notification

Papers Laid

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(i) 1975-76 के वर्ष के लिये रिचर्डसन एन्ड क्रुडास (1972) लिमि-टेड, बंबई का तीसरा वाषिक प्रतिवेदन तथा लेखे, लेखों पर लेखापरीक्षकों के प्रतिवेदन तथा उस पर भारत के नियंत्रक महार्नेखापरीक्षक की टिप्पणियों सहित ।

(íi) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-29/77 for (i) and (ii)]

II. उद्योग मंत्रालय (श्रौद्योगिक विकास विभाग) की ग्रधिसूचना का० ग्रा० सं० 162 (ई), दिनांक 14 फरवरी, 1977 की एक प्रति (श्रंग्रेजी तथा हिन्दी में) ।

[Placed in Library, See No. LT-47/77 for (i) and (ii)].

REFERENCE TO REMARKS BY SHRI MORARJI R. DESAI WITH REGARD TO WOMEN

THE PRIME MINISTER (SHRI MORARJI R. DESAI): With your permission, Sir, I should lik_e to refer to the controversy -which has arisen about some remarks that I made during elections in reference to women as it was considered. I do not want in any way to accentuate the controversy or further it. i should like it *to* be ended I regret very much that such a contingency should have arisen, and I shall try to see that such a thing never arises in future.

SHRI TRILOKI SINGH (Uttar Pra- j desh): With your permission, Sir, may I make a submission? (*Interruptions*), CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported decision of the U.S. Government to sell arms to Pakistan

MR. DEPUTY CHAIRMAN: Calling attention motion. Shri Prakash Veer Shastri.

श्वी प्रकाशवीर झास्त्री (उत्तर प्रदेश): उपसभापति जी, पाकिस्तान को भारी मात्रा में हथियार बेचे जाने के संबंध में संयुक्त राज्य ग्रमरीका के कथित निर्णय की ग्रौर ने विदेश मंत्री जी का ध्यान ग्राकर्षित कराता हूं।

विदेश मंत्री (श्री घटल बिहारी वाजपेयी): श्रीमन, संयुक्त राज्य अमरीका के वाशिगटन पोस्ट के हवाले से 29 मार्च, 1977 के समाचार-पत्नों में प्रकाशित यह खबर सरकार की निगाह में बाई है कि अमरीकी राष्ट्रपति ने 20 अरब डालर से अधिक मुल्य के हथियारों की बिक्री की मंजुरी पाकिस्तान सहित कछ देशों के लिए दे दी है। अमरी की कांग्रेस के समक्ष जब तक यह प्रस्ताव श्रीपचारिक रूप से मंजूरी के लिए पेश नहीं कर दिया जाता तब तक विभिन्न देशों को बेची जाने वाली सामग्री की निष्चित सूची मालम नहीं हो संकेगी ; बहरहाल, जहां-तक हमें मालम है यह बिकी पिछले कई वर्षों से चल रहे एक कार्यंक्रम का अंग है जिसका संबंध ग्रमरीका दारा पाकिस्तान को विगत वर्षों में दिए गए उपकरणों के पूननैवीकरण से है ।

जैसाकि सदन को मालूम है भारत ने पाकिस्तान के साथ अपने संबंधों को सामान्य बनाया है और हमारी यह चेष्टा है कि इस क्षेत्र के देशों के साथ अधिकाधिक लाभदायक सहयोग की संभावनाओं का पता लगाया जाए ताकि हमारा उपमहाद्वीप तनावमुक्त तथा सुदृढ़ता का क्षेत्र बने । हमारा विश्वास है कि हमारा यह प्रयास एशिया की णांति के व्यापक हित में है और इसका स्वागत उन